

[Shri Yeshwantrao Chavan]

Bank to start negotiations with the employees. The Management has informed the Reserve Bank that they are shortly starting the negotiations.

DR. HENRY AUSTIN (Ernakulam): It is almost two months since the negotiations started. Unless effective measures are taken, I am afraid, the position will be serious. Food situation is very acute in Kerala. Consequently the prices have gone up. Onam celebrations are coming in September. I would appeal to you to take expeditious action.

18.08 hrs.

PAPERS LAID ON THE TABLE

ANDHRA PRADESH VACANT LANDS IN URBAN AREAS (EXEMPTION) RULES, 1972

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table:—

(1) A copy of the Andhra Pradesh Vacant Lands in Urban Areas (Exemption) Rules, 1972, published in Notification No. G.O Ms. 878 in Andhra Pradesh Gazette dated the 29th August, 1972, under sub-section (2) of section 9 of the Andhra Pradesh Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with Clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh.

(ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-5436/73].

ANNUAL REPORT OF ANDHRA PRADESH STATE WAREHOUSING CORPORATION HYDERABAD, 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE

(SHRI ANNASAHIB P. SHINDE): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh State Warehousing Corporation, Hyderabad, for the year 1971-72 together with Audited Accounts, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh. [Placed in Library. See No. LT-5437/73].

NOTIFICATION re ANDHRA PRADESH MOTOR VEHICLES RULES

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): I beg to lay on the Table—

(1) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 133 of the Motor Vehicles Act, 1930, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh

(a) G.O Ms No 496 published in Andhra Pradesh Gazette dated the 7th June, 1973, making certain amendments to the Andhra Pradesh Motor Vehicles Rules, 1964, and

(b) G.O Ms No. 517 published in Andhra Pradesh Gazette dated the 7th June, 1973, making certain amendments to the Andhra Pradesh Motor Vehicles Rules, 1964

(ii) Two statements (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notifications. [Placed in Library. See No. LT-5438/73].

(2) (i) A copy of Orissa Notification S.R.O. No. 602/73, published in Orissa Gazette dated the 13th July, 1973, making certain amendments to the Orissa Motor Vehicles Rules, 1964